## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 14 of 2007

& I. A No. 06 of 2007 & Review Petition No. 23 of 2007 in Appeal No. 20 of 2006

Dated: 4th April, 2007

Present:

Hon'ble Mr. Justice Anil Dev Singh, Chairperson Hon'ble Mr. H.L. Bajaj, Technical Member

M/s Jindal Steel & Power Ltd., -Appellant

V/s.

C.S.E.R.C & Ors. -Respondents

Counsel for the Appellant: Mr. A.S. Mathur & Mr. Saurabh Chauhan

Counsel for the Respondents: Mr. K. Gopal Choudary for Chhattisgarh Biomas

Energy Developers Association Ms. Suparna Srivastava for CSEB

## **ORDER**

It was pointed out to the Learned counsel for the appellant that the mandate of the Electricity Act of 2003, and Section 86 (e) thereof and the various policy guidelines are meant to promote the generation of electricity from renewable sources of energy including Biomas. Thereupon the learned counsel for the appellant submitted that the appellant should be permitted to buy the requisite 5% of the energy from any of the generators using renewable sources of energy and it should not be required to buy the same only from the generators of electricity from Biomas. In view of the submission of the appellant, we clarify that the order dated 7th September, 2006 does not require the distribution licensees to buy the requisite 5% of energy only from the generators, who are using Biomass for generation of electricity. The distribution

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licensees shall be free to buy 5% electricity from any generator of electricity who is using renewable sources of energy for generation of electricity. With this clarification, Appeal No. 14 of 2007 & Review Petition No. 23 of 2007 are disposed of.

## I.A No. 06 of 2007

I.A No. 6 of 2007 has been rendered infructuous and the same is disposed of as such.

(H.L. Bajaj) Technical Member (Anil Dev Singh) Chairperson